

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SZ) CHENNAI

Appeal No.42 of 2024

IN THE MATTER OF:

S.P. Muthuraman,

Tirunelveli.

... Appellant (s)

Versus

Union of India, MoEF & CC,

Through its Secretary,

New Delhi and ors.

... Respondent(s)

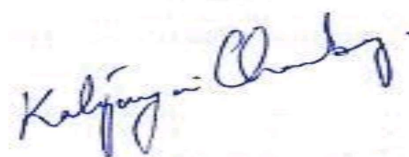
I N D E X

Additional document filed by Appellant

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Place : Chennai

Date: 22.06.2026



M/s. Katyayni Chaubey

Counsel for Appellants



TAMILNADU POLLUTION CONTROL BOARD

From

Er. C. Muthuraj, M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No. 149-A,
SIPCOT Industrial Park, Phase I, Hosur,
Krishnagiri District – 635 126.

To

Thiru. S. P. Muthuraman,
Social & Environmental Activist,
204, Railway Feeder Road,
Sankar Nagar Post,
Tirunelveli District – 627 357

Lr. No. F.2782HSR/DEE/TNPCB/HSR/RL/Complaint/2025, dated 23.12.2025

Sub: TNPC Board, O/o. DEE, Hosur – Industries – M/s. Tata Electronics Private Limited, S.F. No. 312/1E, 312/2A, etc., of Thimjepalli Village, S.F. No. 143/2A, 143/1A, etc., of Udedurgam Village, S.F. No. 1241/1B, 1241/1C, etc., of Ayyaranpalli Village, Denkanikottai Taluk, Krishnagiri District – Complaint received – Reply furnished – Reg

Ref: 1. Your Complaint Petition dated 24.10.2025.

2. Board Memo No. T1/TNPCB/F.3192/HSR/2025, dt. 02.12.2025, enclosing the Your Complaint Petition dated 24.10.2025

With reference to the your petition cited above, wherein complaints are raised regarding the issue of CTO (Direct) dated 23.09.2024 to the unit of M/s. Tata Electronics Private Limited, S.F. No. 312/1E, 312/2A, etc., of Thimjepalli Village, S.F. No. 143/2A, 143/1A, etc., of Udedurgam Village, S.F. No. 1241/1B, 1241/1C, etc., of Ayyaranpalli Village, Denkanikottai Taluk, Krishnagiri District, without prior CTE, the following details are furnished.

1) CTE Proceedings, dt. 04.05.2021 and subsequent CTO (after CTE) – Phase I Proceedings, dt. 06.01.2022 issued to the unit

Earlier, the unit of M/s. Tata Electronics Private Limited was issued with CTO (after CTE) vide Proc. No. T4/TNPCB/F.2944HSR/RL//HSR/W&A/2021, dt.

04.05.2021 under the provisions of the Water (P&CP) Act, 1974 as amended and the Air (P&CP) Act, 1981 as amended, for its proposed manufacturing activity.

Subsequently, the unit of M/s. Tata Electronics Private Limited. was issued with CTO (after CTE) – Phase I vide Proc. No. T5/TNPCB/F.2944HSR/RL/HSR/W&A/2022, dt. 06.01.2022 to commission its Phase – I manufacturing activity.

A comparison of the consented parameters under the above said CTE and CTO (after CTE) orders is detailed below.

S. No	Details	CTE Proceedings dated 04.05.2021	CTO Proceedings dated 06.01.2022	Comparison remarks
1	Survey Numbers	<u>Udedurgam Village (32 Survey Numbers)</u> 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 <u>Thimijepalli Village (147 Survey Numbers)</u> 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B,	<u>Udedurgam Village (32 Survey Numbers)</u> 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 <u>Thimijepalli Village (147 Survey Numbers)</u> 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B,	No Change

S. No	Details	CTE Proceedings dated 04.05.2021	CTO Proceedings dated 06.01.2022	Comparison remarks
		323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5	323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5	
		Total Survey Numbers: 179	Total Survey Numbers: 179	
2	Taluk & District	Denkanikottai Taluk of Krishnagiri District	Denkanikottai Taluk of Krishnagiri District	No Change
3	Total land extent	85.283 Ha	85.283 Ha	No Change
4	Built up area	26.48 Ha (2,64,800 Sq.M)	21.81 Ha (2,18,100 Sq.M)	Built-up area reduced for Phase-I
5	Product	Manufacturing and Assembly of Metal case for Mobile Phones – 1,00,000 Nos/Day	Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day	Production quantity reduced for Phase-I
6	Sewage	850 KLD – On land for Gardening 350 KLD – Used in AC Cooling	567 KLD – On land for Gardening 243 KLD – Utilizing for Toilet flushing	Sewage quantity reduced for Phase – I

S. No	Details	CTE Proceedings dated 04.05.2021	CTO Proceedings dated 06.01.2022	Comparison remarks
		150 KLD – Utilizing for Toilet Flushing Total Sewage quantity = 1350 KLD	Total Sewage quantity = 810 KLD	
7	Trade Effluent	470.5 KLD – Recycling to Process 4.9 KLD – Converted into Salts by ATFD Total Trade Effluent quantity = 475.4 KLD	216.65 KLD – Recycling to Process 2.1 KLD – Converted into Salts by ATFD Total Trade Effluent quantity = 218.75 KLD	Trade Effluent quantity reduced for Phase – I

2) Environmental Clearance issued by the SEIAA-TN vide Letter dated 06.12.2023:

Then, Environmental Clearance was issued to the unit by State Environment Impact Assessment Authority (SEIAA-TN) vide Lr. No. SEIAA-TN/F. No. 9738/2023/8(b)/EC No. 999/2023, dt. 06.12.2023 for its proposed expansion activity as below

S. No	Details	Environmental Clearance dated 06.12.2023
1	Survey Numbers	<u>Udedurgam Village (207 Survey Numbers, S.F. No 138/1 is repeated twice)</u> 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A(1), 171/2A(2), 171/2A(3), 171/2A(4), 171/2A(5), 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A(1B), 100/2A(2A), 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B, 138/1, 137/7, 140/3,

S. No	Details	Environmental Clearance dated 06.12.2023
		180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2, 172/4A(2), 172/4A(1), 172/5B, 172/4A(3), 172/6, 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 <u>Thimijepalli Village (203 Survey Numbers – S.F. Nos 313/1C, 324/2C, 324/2B are repeated twice)</u> 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 <u>Ayyaranpalli Village (15 Survey Numbers)</u> 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 Total Survey Numbers: 425
2	Taluk & District	Denkanikottai Taluk of Krishnagiri District

S. No	Details	Environmental Clearance dated 06.12.2023
3	Total land extent	225.1106 Ha (22,51,106 Sq.M)
4	Built up area	55.74 Ha (5,57,470 Sq.M)
5	Product	Manufacturing and Assembly of Metal case for Mobile Phones – 3,00,000 Nos/Day

3) Amendment in the Environmental Clearance issued by the SEIAA-TN vide Letter dated 29.05.2024:

Subsequently, Amendment in the Environmental Clearance, dated 06.12.2023 was issued to the unit by State Environment Impact Assessment Authority (SEIAA-TN) vide Letter dated 29.05.2024 for its proposed expansion activity as below.

S. No	Details	Amendment in the Environmental Clearance dated 29.05.2024
1	Survey Numbers	<u>Udedurgam Village (207 Survey Numbers – S.F. No 138/1 is repeated twice)</u> 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A(1), 171/2A(2), 171/2A(3), 171/2A(4), 171/2A(5), 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A(1B), 100/2A(2A), 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2, 172/4A(2), 172/4A(1), 172/5B, 172/4A(3), 172/6, 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 <u>Thimijepalli Village (203 Survey Numbers – S.F. Nos 313/1C, 324/2C, 324/2B are repeated twice)</u>

S. No	Details	Amendment in the Environmental Clearance dated 29.05.2024
		312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 Ayyaranpalli Village (15 Survey Numbers) 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 Total Survey Numbers: 425
2	Taluk & District	Denkanikottai Taluk of Krishnagiri District
3	Total land extent	225.1106 Ha (22,51,106 Sq.M)
4	Built up area	55.74 Ha (5,57,470 Sq.M)
5	Product	Manufacturing and Assembly of Metal case for Mobile Phones – 3,00,000 Nos/Day

4) Details of Show Cause Notice, dt. 08.12.2023 issued to the unit

In the meantime, the unit was inspected on 07.12.2023. Based on the inspection, the unit was issued with Show Cause Notice vide this office Proc. No.

F.No.2782/DEE/TNPCB/RL/HSR/W&A/2023 dated.08.12.2023 for the following reasons.

- 1) The unit has constructed the additional process shed and installation of process machinery for expansion without obtaining CTE (Expansion) of the TNPC Board.
- 2) The unit has installed additional new ETP,MEE & ATFD for expansion activity without obtaining consent of the Board.
- 3) The unit has installed Boiler for ATFD without obtaining of the TNPC Board.

The unit has furnished the reply for show cause notice in its letter dated 15.12.2023 and stated the following among others.

- 1) The additional Process shed is a part of existing CTE, dated 04.05.2021 and will apply for CTO (Expansion) before starting production.
- 2) They will apply for CTE(Expansion) in 30 days & consequently for cTO (Expansion) before starting production.

5) CTE (Exp) Application No. 57724722 Dated 20.02.2024

Subsequently, the unit of M/s. Tata Electronics Private Limited applied for CTE (Expansion) of the Board through Online Consent Monitoring and Management System (OCMMS) vide Application No. 57724722 Dated 20.02.2024. The said application was returned to the unit on 04.03.2024 to correct/clarify certain details. The unit has also not submitted Hard Copies of the said CTE (Exp) Application.

However, instead of resubmitting the aforesaid returned CTE (Exp) Application (No. 57724722 Dated 20.02.2024), the unit proceeded to submit a fresh Application for CTO (Direct) through OCMMS vide Application No. 5874012, dt. 31.03.2024, the details of which are furnished in the subsequent section.

Further, since the unit did not submit the earlier returned CTE (Expansion) Application (No. 57724722 Dated 20.02.2024) within the stipulated time period of 90 days, the said application was automatically deleted from the OCMMS in accordance with the Board Proceedings No. 57, dated 23.10.2017 (Copy enclosed). However, as per the Inspection Report dated 28.08.2024 pertaining to the subsequent CTO (Direct) Application, the particulars of the earlier CTE (Expansion) Application have been extracted and reproduced below.

Survey Numbers (Total Survey Numbers = 425)

Udedurgam Village (207 Survey Numbers – S.F. Nos 138/1, 172/2(P)& 172/4A2(P) are repeated twice)

143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3

Thimijepalli Village (203 Numbers – S.F. Nos 313/1C, 324/2C, 324/2B are repeated twice)

SF.No. 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5

Ayyaranpalli Village (15 Numbers)

1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A,

Product: Manufacturing & assembly of Metal case for Mobile Phones – 50000 Nos/Month

Total land area : 225.10 Ha

Built up Area: 22.10 Ha (2,21,000 Sq.M)

Sewage 1 - 704.0 KLD- On land for gardening,

Sewage 2 – 540.0 KLD - Utilizing for Toilet flushing,

Trade Effluent 1 (RO Permeate & MEE condensate) –317 KLD - Recycling back into Process,

Trade Effluent 2 (MEE Concentrate) – 7.5 KLD -Converted into Salts by ATFD.

A Brief comparison between the above details of auto deleted CTE (Exp) Application with the CTO Proceedings, dt. 06.01.2022 and Environmental Clearances obtained by the unit is given below.

S. No	Details	CTO Proceedings dt. 06.01.2022	Environmental Clearance, dt. 06.12.2023	Amendment in the Environmental Clearance, dt. 29.05.2024	Returned and auto deleted CTE (Exp) Application No. 57724722, dt. 20.02.2024 (Reproduced from the Inspection Report, dt. dated 28.08.2024 pertaining to the subsequent CTO (Direct) Application No. 58740712, dt. 31.03.2024
1	Village wise Survey Numbers	a) Udedurgam Village – 32 Survey Numbers b) Thimijepalli Village – 147 Survey Numbers Total Survey Numbers = 179	a) Udedurgam Village – 207 Survey Numbers b) Thimijepalli Village – 203 Survey Numbers c) Ayyaranpalli Village – 15 Survey Numbers Total Survey Numbers = 425	a) Udedurgam Village – 207 Survey Numbers b) Thimijepalli Village – 203 Survey Numbers c) Ayyaranpalli Village – 15 Survey Numbers Total Survey Numbers = 425	c) Udedurgam Village – 207 Survey Numbers d) Thimijepalli Village – 203 Survey Numbers e) Ayyaranpalli Village – 15 Survey Numbers Total Survey Numbers = 425
2	Total land extent	85.283 Ha (8,52,830 Sq.M)	225.1106 Ha (22,51,106 Sq.M)	225.1106 Ha (22,51,106 Sq.M)	225.1106 Ha (22,51,106 Sq.M)
3	Built up area	21.81 Ha (2,18,100 Sq.M)	55.74 Ha (5,57,470 Sq.M)	22.10 Ha (2,21,000 Sq.M)	22.10 Ha (2,21,000 Sq.M)
4	Product	Manufacturing and Assembly of Metal case for Mobile	Manufacturing and Assembly of Metal case for Mobile	Manufacturing & assembly of Metal case for Mobile	Manufacturing & assembly of Metal case for Mobile

		Phones – 50,000 Nos/Day	Phones – 3,00,000 Nos/Day	Phones – 50000 Nos/Month	Phones – 50000 Nos/Month
5	Sewage	810 KLD	1701 KLD	1701 KLD	1244 KLD
6	Trade Effluent	218.75 KLD	2029 KLD	2029 KLD	324.5 KLD

From the above, it is informed that the unit applied for CTE (Exp) (Application No. 57724722, dt. 20.02.2024) for the following activity in comparison to its CTO Proceedings, dt. 06.01.2022.

- Additional Land with increase in Survey Numbers from 179 Numbers to 425 Numbers.
- Increase in the total land extent from 85.283 Ha to 225.1106 Hs
- Increase in the total Built-up area from 2,18,100 Sq.M to 2,21,000 Sq.M
- Increase in the sewage quantity from 810 KLD to 1244 KLD
- Increase in the trade effluent quantity from 218.75 KLD to 324.5 KLD.
- However, there is no change in the existing production quantity of 50,000 Nos/Month.

As mentioned above, the said CTE (Exp) Application was returned on 04.03.2024 to correct/clarify certain details.

6) CTO (Direct) Application No. 58740712, dated 31.03.2024:

Subsequently, instead of resubmitting the aforesaid returned CTE (Exp) Application (No. 57724722 Dated 20.02.2024), the unit proceeded to submit a fresh Application for CTO (Direct) through OCMMS vide Application No. 5874012, dt. 31.03.2024.

A Brief comparison between the said CTO (Direct) Application with the CTO Proceedings, dt. 06.01.2022 and Amendment in the Environmental Clearance, dt. 29.05.2024 obtained by the unit is given below.

S. No	Details	CTO Proceedings dt. 06.01.2022	Amendment in the Environmental Clearance, dt. 29.05.2024	CTO (Direct) Application No. 58740712, dt. 31.03.2024
1	Village wise Survey Numbers	<u>Udedurgam Village (32 Survey Numbers)</u> 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C,	<u>Udedurgam Village (207 Survey Numbers – S.F. Nos 138/1, 172/2(P)& 172/4A2(P) are repeated twice)</u> 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3,	<u>Udedurgam Village (207 Survey Numbers – S.F. Nos 138/1, 172/2(P)& 172/4A2(P) are repeated twice)</u> 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3,

S. No	Details	CTO Proceedings dt. 06.01.2022	Amendment in the Environmental Clearance, dt. 29.05.2024	CTO (Direct) Application No. 58740712, dt. 31.03.2024
		143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 <u>Thimijepalli Village (147 Survey Numbers)</u> 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C,	134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A(1), 171/2A(2), 171/2A(3), 171/2A(4), 171/2A(5), 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2, 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A(1B), 100/2A(2A), 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2, 172/4A(2), 172/4A(1), 172/5B, 172/4A(3), 172/6, 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2,	134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1,

S. No	Details	CTO Proceedings dt. 06.01.2022	Amendment in the Environmental Clearance, dt. 29.05.2024	CTO (Direct) Application No. 58740712, dt. 31.03.2024
		316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 Total Survey Numbers: 179	151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 <u>Thimijepalli Village (203 Numbers – S.F. Nos 313/1C, 324/2C, 324/2B are repeated twice)</u> 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C,	151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 <u>Thimijepalli Village (203 Numbers – S.F. Nos 313/1C, 324/2C, 324/2B are repeated twice):</u> 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C,

S. No	Details	CTO Proceedings dt. 06.01.2022	Amendment in the Environmental Clearance, dt. 29.05.2024	CTO (Direct) Application No. 58740712, dt. 31.03.2024
			317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 <u>Ayyaranpalli Village (15 Survey Numbers)</u> 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 Total Survey Numbers: 425	316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5. <u>Ayyaranpalli Village (15 Survey Numbers)</u> 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 Total Survey Numbers: 425
2	Total land extent	85.283 Ha (8,52,830 Sq.M)	225.1106 Ha (22,51,106 Sq.M)	225.1106 Ha (22,51,106 Sq.M)
3	Built up area	21.81 Ha (2,18,100 Sq.M)	22.10 Ha (2,21,000 Sq.M)	22.10 Ha (2,21,000 Sq.M)
4	Product	Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day	Manufacturing & assembly of Metal case for Mobile Phones – 50000 Nos/Month	Manufacturing & assembly of Metal case for Mobile Phones – 50000 Nos/Month
5	Sewage	810 KLD	1701 KLD	1244 KLD

S. No	Details	CTO Proceedings dt. 06.01.2022	Amendment in the Environmental Clearance, dt. 29.05.2024	CTO (Direct) Application No. 58740712, dt. 31.03.2024
6	Trade Effluent	218.75 KLD	2029 KLD	324.5 KLD

From the above, it is informed that the unit applied for CTO (Direct) (Application No. 58740712, dt. 31.03.2024) for the following activity in comparison to its CTO Proceedings, dt. 06.01.2022.

- Additional Land with increase in Survey Numbers from 179 Numbers to 425 Numbers.
- Increase in the total land extent from 85.283 Ha to 225.1106 Hs
- Increase in the total Built-up area from 2,18,100 Sq.M to 2,21,000 Sq.M (CTE was earlier issued to the unit vide Proceedings dated 04.05.2021 for the total Built-up area of 2,64,800 Sq.m and for the production quantity of 1,00,000 Nos/ Month)
- Increase in the sewage quantity from 810 KLD to 1244 KLD
- Increase in the trade effluent quantity from 218.75 KLD to 324.5 KLD.
- However, there is no change in the existing production quantity of 50,000 Nos/Month.

Further, the unit vide its letter dated 20.08.2024 stated the following among others.

*"We have improvised the existing manufacturing process without changing the existing consented production quantity of **"Manufacturing and Assembly of Metal case for Mobile Phones – 50000 Nos/Day"**. Due to improvising the existing manufacturing process there is increase in the Point Source Emission details and Quantity of Effluent Generation details. We have installed additional Effluent Treatment Plant for the treatment of effluent generation from CNC machining process and from Vacuum Impregnation (Vi) Process and BM 3 Wash Effluent / Coolant ETP. So, we are applying CTO Direct.*

We have also installed stacks (only for exhaust) at Anodizing Process Area – 2 Nos& Band Manufacturing Section –31 Nos, DG Set 1250 KVA – 4 Nos with Acoustic Enclosures with Individual Stack (each) and Thermic Fluid Boiler - 2000000 Kcal/Hr. (For Evaporator) with Stack"

The unit has also furnished Amendment in the Environmental Clearance, dt. 29.05.2024 issued by the SEIAA – TN (Original EC issued by SEIAA on 06.12.2023) for its expansion activity.

In this connection, the unit was inspected by the officials of O/o. DEE, TNPCB, Hosur on 08.08.2024 and the following were reported among others in the Inspection Report IR No. F.3192HSR/RL/DEE/HSR/2024 dated 28/08/2024.

- 1) The unit was under operation within the existing consented production capacity only for the Phase I activity.
- 2) The unit has already provided Sewage Treatment Plant capacity of 1500 KLD and Whereas, the unit has obtained Consent to Operate to discharge sewage 1 - 567.0 KLD (On land for gardening) and Sewage 2 - 243.0 KLD (Utilizing for Toilet flushing) and now, the unit is generating an additional 434 KLD of sewage to discharge into the capacity of 1500 KLD STP. The unit is totally generating 1244 KLD of sewage due to increase of employee from 15000 Nos to 18000 Nos especially 75 % of Women employees).
- 3) The unit has already provided 01 No of Effluent Treatment Plant capacity of 62.50 KLD with RO system and 01 No of Effluent treatment plant capacity of 10 KLD for Band manufacturing cleaning section capacity with mechanical evaporator along with ATFD. Now, the unit has provided an additional Effluent Treatment Plant III capacity of 50 KLD, MEE(01 No) with ATFD(03 Nos) for vacuum impregnation, Effluent Treatment Plant IV capacity of 10 KLD with RO for Band Manufacturing Coolant and Effluent Treatment Plant V capacity of 30 KLD with RO for Band Manufacturing Coolant due to band manufacturing process only.
- 4) Further, the unit has installed Air Pollution Control Measures for 38 Numbers of Emission sources for existing activity and now the unit has provided the additional Air pollution Control measures for 14 Numbers of Emission sources from due to improvising the existing manufacturing process there is increase in the Point Source Emission details.

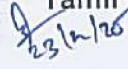
Hence, it is informed that though there is Increase in the Survey Numbers from 179 to 425, Increase in the total land extent from 85.283 Ha to 225.1106 Ha, Increase in the total Built-up area from 2,18,100 Sq.M to 2,21,000 Sq.M, Increase in the Sewage

quantity from 810 KLD to 1244 KLD, Increase in the trade effluent quantity from 218.75 KLD to 324.5 KLD and additional Emission sources, there is no change in the unit's original Consented Production quantity of 50,000 Numbers / Month. Further, the unit was earlier issued with Consent to Establish (CTE) vide Proceedings dated 04.05.2021, with validity upto 31.03.2026, for the production quantity of 1,00,000 Nos/Month and for the total Built-up area of 2,64,800 Sq.M

Further, the Sewage Treatment Plants and Effluent Treatment Plants provided have adequate capacity to treat the increased quantity of Sewage and Trade Effluent. The unit has also provided Air Pollution Control measures for the additional Emission sources.

In addition, it is informed that though the unit had initially proceeded with construction of additional process shed and installation of Process machinery for expansion without obtaining prior CTE (Expansion), the same was addressed through issuance of Show Cause Notice vide Proceedings dated 08.12.2023, submission of explanation by the unit vide its letter dated 15.12.2023, and subsequent submission of the CTO (Direct) Application along with the Environmental Clearance dated 06.12.2023 and its Amendment dated 29.05.2024. Further, the unit has valid Consent to Establish (CTE) vide Proceedings dated 04.05.2021, with validity upto 31.03.2026, for the production quantity of 1,00,000 Nos/Month and for the total Built-up area of 2,64,800 Sq.M.

Under the above circumstances, it is informed that the unit was issued with CTO (Direct) vide Proc. No. T5/ TNPCB /F.3192HSR/ RL/ HSR/W&A/2024, dated 23.09.2024.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Hosur


Copy submitted to

The Member Secretary, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032 – for kind perusal and necessary action please.

(Ref: Board Memo No. T1/TNPCB/F.3192/HSR/2025, dt. 02.12.2025)

Received on
27/12/2025
